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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 323/2017 in C.P. (I.B) No. 46/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Chandra Prakash Jain (IRP)
V/s.
Mekaster Engineering Ltd.

Section of the Companies Act: Section 18 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VINAY BAIRAGRA	ADVOCATE	RESPONDENT	
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2.

ORDER

IRP Mr. C. P. Jain present for Applicant. Learned Advocate Mr. Vinay Bairagra present for Respondent.

Respondent Counsel represented that winding up matter listed before Hon'ble High Court of Gujarat on 24.11.2017.

List the matter on 06.12.2017 hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.